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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

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NEW DELHI : DATED : 23rd August, 2007

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I:

1. 2nd sub-para of paragraph 4.7.1 stands replaced by the following sub-para:

“However, in cases where NC has already ratified norms for same export and import products in respect of an authorization obtained under paragraph 4.7, such norms shall be valid for a period of one year reckoned from the date of ratification.”

2. Last sentence of paragraph 4.7.1 stands amended as follows:

“However, NC should ensure that such adhoc norm(s), if not notified already are notified within a period of one month after one year of ratification of such adhoc norms(s).”

3. At the end of paragraph 4.7.5, the following shall be added:

“However in such cases where the NC decides adhoc norms based on information available to it and the exporter represents against the decision of the NC, time limit for filing representation, if any, before the Norms Committee shall be four months from the date of communication of decision of the fixation of adhoc norms by NC.”

This issues in public interest

(R.S. GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE and
Ex-Officio Additional Secretary to the Government of India

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